

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original

APPLICATION NO. 335 OF 2001

Applicant(s) Vishwanitra

Respondent(s) U.O. 2. Reg

Advocate for

Applicant(s) Mr. S.M. Trivedi, Ad.

Advocate for

Respondent(s)

| Notes of the Registry | Orders of the Tribunal |
|-----------------------|------------------------|
|-----------------------|------------------------|

07-12-2001

Mr. S.M. Trivedi, Counsel for the Applicant

Register Put up in Court for admission on to day as per Court Slip.

[Signature]
By, REGISTRAR
C.A.T., JODHPUR

7-12-01

Mr. S.M. Trivedi counsel for the applicants

The applicant has been virtually repatriated to his substantive cadre as Senior Khallasi in ^{the} grade of Rs 2050-4000. He was detailed in Construction Division from which he has been repatriated on deputation basis. The mere fact is that the applicant has worked in the Construction Division for a period of seventeen years, ~~as~~ stated by learned counsel for the applicant, does not prevent the authorities concerned to repatriate him to the parent post. We do not find any merit in this petition and accordingly dismissed it in limine.

Needless to say that the last pay drawn by the applicant in Construction Division shall stand protected.

Regd. H/O Copy of order dt. 7/12/01 along with CA & Annex Page 1 to 39 sent to K-1 to R-4 vide ~~to~~ S16 S19 dt. 13-12-2001

*Res copy of order
dar
13/12*

Gopal Singh
Adm. Member

P. GARG
The Chairman

Part II and III destroyed
in my presence on
under the supervision of
Section Officer (1) as per
original of 13/3/67
Section Officer (Record)

RECORDED
SECTION OFFICER

Part II and III destroyed
in my presence on 28.5.67
under the supervision of
Section Officer (1) as per
original of 13/3/67
Section Officer (Record)